

B. A. No. 1332
FIR No. 137/2020
PS: Rajinder Nagar
State Vs. Ankush
U/s 452/392/411/34 IPC

29.09.2020

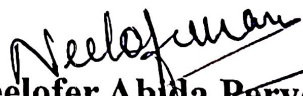
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Anjum Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Ankush in case FIR No. 137/2020.

Chargesheet is received.

Arguments heard. For orders, put up on 01.10.2020.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
29.09.2020

**B. A. No. 1361
FIR No. 148/2019
PS: Rajinder Nagar
State Vs. Deepak Anand
U/s 420/468/471/34 IPC**

29.09.2020

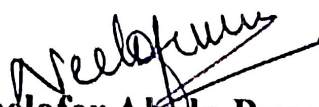
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Rajiv Talwar, Sr. Advocate with Sh. Diwakar Singh, Advocate
for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Deepak Anand in case FIR No. 148/2019.

Ld. Counsel for accused-applicant submits that the accused-applicant and complainant Bank have entered into settlement in respect of the present case. Ld. Addl. PP submits that he has no knowledge regarding any such settlement arrived at between the accused-applicant and Bank.

Let the factum of settlement between accused-applicant and complainant bank be got verified.

For report and consideration, put up on **08.10.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
29.09.2020

B. A. No. 1345/2020
FIR No. 30/2020
PS: Rajinder Nagar
State Vs. Nitesh Phore & Ors.
U/s 452/307/34 IPC & 25 of Arms Act.

29.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Lalit Yadav, Counsel for accused-applicant (through video conferencing)

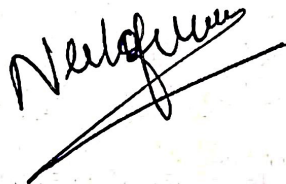
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 45 days in accordance with guidelines issued by High Powered Committee of Hon'ble High Court dated 18.05.2020 moved on behalf of accused Nitesh Phore in case FIR No. 30/2020.

Ld. Counsel for accused-applicant submits that accused-applicant is in custody for over six months and as per conduct report, his conduct during custody has been good.

Ld. Addl. PP, on the other hand, submits that though accused-applicant has undergone custody of over six months and as per report his conduct is stated to be satisfactory, however, accused-applicant does not fulfill the criteria as he does not have clean antecedents and has previous involvements in two other criminal cases.

Ld. Counsel for accused-applicant submits that so far his information goes, there is one another criminal case under Section 308 IPC registered against the accused-applicant, however, in the said case compromise has been entered into and both the parties are in fact in the process of preferring quashing petition before the Hon'ble High Court but same could not be done due



to lockdown. Ld. Counsel submits that to the best of his knowledge, there is no other criminal case pending against the accused-applicant.

Let copy of reply alongwith previous involvement report be forwarded to the Id. Counsel for accused-applicant.

For further consideration, put up on 05.10.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
29.09.2020

B. A. No. 1342/2020
FIR No. 31/2019
PS: Rajinder Nagar
State Vs. Anil Raikwar
U/s 363 IPC

29.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Rahul Bhagat, Counsel for accused-applicant (through video conferencing)

Prosecutrix appeared through video conferencing.

Hearing conducted through Video Conferencing.

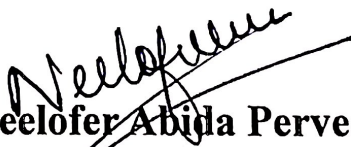
This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Anil Raikwar in case FIR No. 31/2019.

Arguments heard in part.

Ld. Addl. PP has raised objection to the maintainability of the application for anticipatory bail.

Ld. Counsel seeks time to satisfy the Court on the maintainability of the application.

For further arguments, put up on 06.10.2020, at the request of Ld. Counsel for accused-applicant.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
29.09.2020

B. A. No. 1344/2020
FIR No. 201/2020
PS: Kamla Market
State Vs. Suhail @ Sunny
U/s 392/411/34 IPC

25.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Ashok Kumar, Counsel for accused-applicant (through video conferencing)

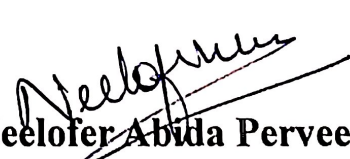
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Suhail @ Sunny in case FIR No. 201/2020.

Ld. Addl. PP for State submits that there are five previous involvements against the accused-applicant.

Ld. Counsel for accused-applicant submits that in three of these cases accused has already been discharged. Ld. Counsel seeks time to place on record details/orders in respect of the previous involvement alleged against the accused-applicant. Needful may be done within one week.

For further consideration, put up on **08.10.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.09.2020

B. A. No. 273
FIR No. 167/2020
PS: Darya Ganj
State Vs. Jagjot Singh
U/s 419/468/471 IPC

29.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Saurabh Srivastava, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail moved on behalf of accused Jagjot Singh in case FIR No. 167/2020 invoking guidelines issued by High Powered Committee of Honb'le High Court of Delhi dated 18.05.2020.

Reply is filed. As per reply of the IO, accused-applicant does not have any previous involvement.

Let custody certificate alongwith conduct report in respect of the accused-applicant be called for from Superintendent Jail for the next date of hearing.

For report and consideration, put up on 06.10.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
29.09.2020

FIR No. 185/2019
PS: Kotwali
State Vs. Dharmender
U/s 15/29 NDPS Act

29.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. Hari Dutt Sharma, LAC for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

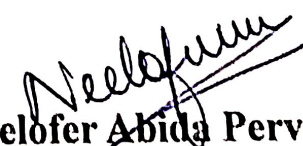
This is an application for release of jamatalashi articles moved on behalf of accused Dharmender in case FIR No. 185/2019.

Reply of IO received. As per report of the IO, cash amount of Rs.100/-, driving license and one mobile phone make Micromax were recovered from the accused-applicant at the time of his arrest in his personal search and IO has no objection for the release of the articles to the rightful owner.

In view thereof, it is ordered that following articles be released to the applicant-accused against receipt and on proper identification as per rules:-

- 1. Cash amount of Rs.100/-;**
- 2. Driving license; and**
- 3. One mobile phone make Micromax.**

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
29.09.2020

FIR No. 117/2016
PS: Sarai Rohilla
State Vs. Ajeet Singh Verma
U/s 302/34 IPC

29.09.2020

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Nishant Rana, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail for a period of two months moved on behalf of accused Ajeet Singh Verma in case FIR No. 117/2016.

Reply is filed.

Ld. Counsel for the accused-applicant submits that accused-applicant was granted interim bail for a period of three weeks vide order dated 07.08.2020 on the ground that the wife of the accused had to undergo surgery. That wife of the accused-applicant was operated upon on 29.08.2020 and she has been advised complete bed rest for period of one month. That wife of the accused-applicant is aged about 60 years and needs utmost care which can only be provided by her husband. That accused-applicant has complied all the terms and conditions imposed vide order dated 07.08.2020. That wife of the accused is also required to visit hospital for regular checkups and also requires help of the accused-applicant for her daily needs. That vide order dated 02.09.2020, interim bail of the accused-

Neel Kumar

applicant was extended till 30.09.2020. It is submitted that Hon'ble High Court vide order dated 24.08.2020 in case titled as "Court on its own Motion v. State & Ors W. P. (C) No. 3037/2020 has extended all the interim orders passed by the Lower Courts till 31.10.2020.

Heard.

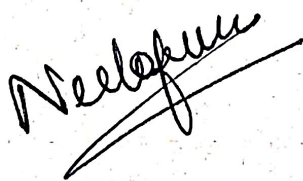
The Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

.....

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order



dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, interim bail of the accused-applicant Ajeet Singh Verma is extended till 31.10.2020 on same terms and conditions.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
29.09.2020

FIR No. 29/2019
PS: Crime Branch
State Vs. Vinay
U/s 21/29 NDPS Act

29.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for accused-applicant

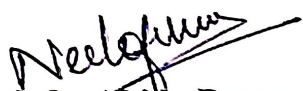
Hearing conducted through Video Conferencing.

This is an application for early hearing of the case for disposal of the pending applications moved on behalf of accused Vinay in case FIR No.29/2019.

There is no contact number of Ld. Counsel mentioned in the application so that Ld. Counsel can be contacted for Webex hearing.

Office reports that the main case is now listed on 12.10.2020.

Put up alongwith main case on 12.10.2020


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
29.09.2020

FIR No. 176/2017
PS DBG Road
State v. Kaushal
U/s 307 IPC

29.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh Sahil Puri, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

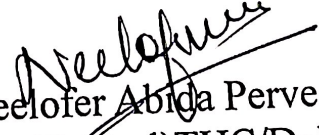
This is an application for cancellation of bail on behalf of applicant in case FIR No. 176/2017.

Office reports that inadvertently notice has not been issued in the application to the accused in pursuance to the last order.

Ld. Addl. PP seeks some more time to file status report.

Notice be issued in the application to the accused-non-applicant to join the hearing in the application through videoconferencing. Office to ensure that the meeting link and email id of the Court are mentioned in the notice. Report be filed on or before the next date of hearing.

For consideration, put up on **14.10.2020**. Accused-non-applicant may join through video conferencing.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
29.09.2020

FIR No. 217/2019
PS: Sadar Bazar
State Vs. Uttam Gupta & Ors.
U/s 308/354/354B/34 IPC

29.09.2020

Present: None for applicant-accused.

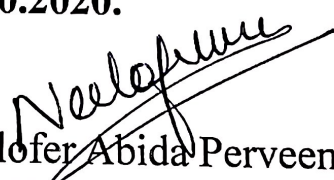
Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for issuance of directions to the Passport Authority to issue new passport on behalf of accused Uttam Gupta in case FIR No. 217/2018.

Office reports that proxy counsel for counsel for applicant appeared in court and submitted that Ld. Main counsel is out of station and is not able to join the Webex hearing.

For arguments, put up on 15.10.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
29.09.2020

FIR No. 351/2019
PS: Kotwali
State Vs. Manoj Bahadur
U/s 304B/498A/34 IPC

29.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)
Sh. A. K. Sharma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

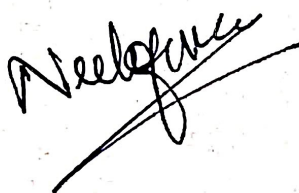
This is an application under Section 439 CrPC for grant of interim bail of 45 days invoking guidelines of the High Powered Committee of Hon'ble High Court dated 18.05.2020 moved on behalf of accused Manoj Bahadur in case FIR No. 351/2019.

Reply is filed.

Ld. Counsel for accused-applicant submits that accused-applicant is implicated in the present case FIR for commission of offences under Section 304B/498A/34 IPC and in accordance with the guidelines dated 18.05.2020 of High Powered Committee, accused-applicant has already undergone almost one year of custody and has clean antecedents and that his custody certificate alongwith conduct report may be called for from Superintendent Jail.

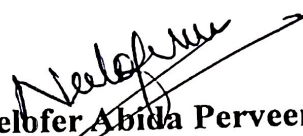
Ld. Addl. PP submits that in respect of case involving commission of offences under Section 498A/304B IPC specific guidelines were issued vide the Minutes of Meeting of High Powered Committee dated 20.06.2020 and it has been laid down that in cases of husband-accused, the application of interim bail is to be considered only if the accused-husband has undergone two years of custody.

Ld. Counsel for accused-applicant seeks some time to go through



the guidelines dated 20.6.2020.

For further arguments, put up on 09.10.2020. In the meanwhile, conduct report alongwith custody certificate in respect of accused-applicant be called for from the Superintendent Jail.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
29.09.2020